

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:238  
ANSWERED ON:01.03.2002  
HOUSING LOAN TO BPL PERSONS  
MANIBHAI RAMJIBHAI CHAUDHARY

**Will the Minister of FINANCE be pleased to state:**

- (a) whether a scheme to provide loans for housing to the persons living below poverty line has been in existence;
- (b) if so, the details of loans provided and rate at which the interest is charged from the above persons as compared to that of the general public; and
- (c) the details of persons below poverty line in Gujarat to whom the loans disbursed by the banks during the last two years?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALA SAHEB VIKHE PATIL)

(a), (b) &(c) : No, Sir. There is no specific scheme in existence for providing housing loan to persons living below poverty line as such people do not have sufficient income to repay the loan. However, the Government of India is implementing the Indira Awas Yojana & Credit-cum-Subsidy Scheme for Rural Housing since the year 1985-86 and 1st April, 1999 respectively. Under these schemes grant-in-aid are provided for construction of dwelling units to members of Scheduled Caste, Scheduled Tribe, Freed Bonded Labourers and non- SC/STs living below the poverty line in the rural areas. The details of Central funds allocated under the schemes of Indira Awas Yojana (IAY), Credit-cum- Subsidy Scheme (CCSS) in the State of Gujarat and also amount disbursed under the Golden Jubilee Rural Housing Finance Scheme (GJRHFS) in the State during the last two years is as under:

(Rs. In Lakhs)

Name of the Schemes Central Funds allocation  
2000-01 2001-02

- |            |          |         |
|------------|----------|---------|
| 1. IAY     | 3243.00  | 3389.62 |
| 2. CCSS    | 309.94   | 78.49   |
| 3. GJRHFS+ | 12354.00 | 5407.00 |

+ Amount disbursed by Housing Finance Institutions, Banks etc.

The rate of interest on the housing finance will be in conformity with Reserve Bank of India's directive in force in case the loan is extended by a Scheduled Commercial Bank. The rates presently applicable are not exceeding PLR of the bank from whom the finance is being availed.